The Agriculturists' Loans (Tamil Nadu Amendment) Act, 1935

Act 16 of 1935

Keyword(s): Central Act Amendment, The Agriculturists' Loan Act, 1935
An Act to amend the Agriculturists' Loans Act, 1884, in its application to the [State of Tamil Nadu], for a certain purpose.

WHEREAS it is expedient to amend the Agriculturists' Loans Act, 1884, in its application to the [State of Tamil Nadu], for the purpose hereinafter appearing: It is hereby enacted as follows:

1. This Act may be called the Agriculturists' Loans ([Tamil Nadu] Amendment) Act, 1935.

2. In sub-section (1) of section 4 of the Agriculturists' Loans Act, 1884, after the words "the relief of distress," the words "or indebtedness," shall be inserted.

1 These words were substituted for the word "Madras" by the Tamil Nadu Adaptation of Laws Order, 1969, as amended by the Tamil Nadu Adaptation of Laws (Second Amendment) Order, 1969.

2 For Statement of Objects and Reasons, see Fort St. George Gazette, dated the 23rd July 1935, Part IV, page 272.

3 This expression was substituted for the expression "Presidency of Madras" by the Tamil Nadu Adaptation of Laws Order, 1970, which was deemed to have come into force on the 14th January 1969.